GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3894 ANSWERED ON:06.08.2014 PURVIEW OF RTI ACT Kothapalli Smt. Geetha;Yadav Shri Om Prakash

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government proposes to bring Public Private Partnership (PPP) projects and private electricity power companies within the purview of the Right to Information (RTI) Act;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): The RTIAct, 2005 is applicable to public authorities as defined under Section 2(h) of the Act, which include bodies owned, controlled or substantially financed by the Government and non-Government organizations substantially financed directly or indirectly by funds provided by the appropriate Government. Further, as per Section 2(f) of the Act, information relating to any private body, which can be accessed by public authority under any other law for the time being in force, is already within the purview of the RTIAct, 2005. Any information about Public Private Partnership arrangement which can be disclosed under the RTIAct may be accessed through the Public Authority which has entered into the said arrangement.